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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA. 1148/93
OA. 1149/93
OA. 1150/93 &
OA. 1151/93

date of decision : 16-9-93

Between

B. Gangadhar (OA.1148/93)
Md. Jahangir Pasha (OA.1149/93)
J. Rama Swamy (OA.1150/93)
Sk. Akbal Pasha (OA.1151/93) : Applicants

and

1. The Telecom District Engineer
Dept. of Telecommunications
Karimnagar District
Karimnagar 500 001

2. The Sub Divisional Officer
Telecom, Jagtial Sub-Division
Dept. of Telecommunications
Jagtial, Dist. Karimnagar 505327 : Common respondents in
OA.1148/93, OA.1150/93 &
OA.1151/93

and

1. The Telecom District Engineer
Dept. of Telecommunications
Karimnagar District
Karimnagar 505001

2. The Sub Divisional Officer
Dept. of Telecommunications
Karimnagar 505001 : Respondents in OA.1149/93

Counsel for the applicants (in all the OAs) : P. Naveen Rao, Advocate

Counsel for the respondents (in OA.1148, 1150 of 93) : N.V. Ramana, Addl. Sc for
Central Government

Counsel for the respondents (in OA.1149 & 1151 of 93) : N.R. Devaraj, Senior SC
for Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

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Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (Admn.)

Heard Sri P. Naveen Rao, learned counsel for the applicants in all the OAs and Sri N.V. Ramana, learned counsel for the respondents in OAs 1148, and 1150 of 93; and Sri N.R. Devaraj, learned counsel for the respondents in OAs 1149 & 1151 of 93.

2. All these applicants claim that they were engaged as Casual Labours for various periods mentioned in the respective OAs. These OAs have been filed for a direction to the respondents to restore their names in the muster rolls with all consequential benefits like increments, ^{bonus} financial and ^{etc.} leave as admissible to the temporary employees.

3. In view of the ~~pleas dated 22-2-1993~~ dated 22-2-1993 of the Chief General Manager, Telecom, the following order is passed :

..... should be considered for grant of temporary status as per the scheme evolved by the Department in pursuance of the directions given by the Supreme Court.

4. The OAs are ordered accordingly at admission stage.
No costs.

.....
(P.T. Thiruvengadam)
Member (Admn)

Neeladri Rao
(V. Neeladri Rao)
Vice Chairman

Dated : Sept. 16, '93
Dictated in the Open Court

To

1. The Telecom District Engineer, Dept. of Telecommunications, Karimnagar Dist. Karimnagar-1.
2. sk The Sub Divisional Officer, Telecom, Jagtial Sub Division, Dept. of Telecommunications, Jagtial, Karimnagar Dist. 327.
3. The Sub Divisional Officer, Telecom, Karimnagar Sub-Division, Dept. of Telecommunications, Karimnagar-1.
4. One copy to Mr. P. Naveen Rao, Advocate, CAT, Hyd.
5. One copy to Mr. N.R. Devraj, Sr. OGSC, CAT, Hyd.

1. One copy to Library, CAT, Hyd.
2. One spare copy.

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 16 - 9 -1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A.No. 1148/93 to 1151/93

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

